

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-18/ND/2021**

IN THE MATTER OF:

M/s. Kush Kockgaway and Ors.

...PETITIONER

Vs.

M/s. Bestech India Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 09.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

**:Mr. Deepanshi Kumar Kukreja,
Advocate for Petitioner No. 224
Mr. Sanjay Kapoor. Mr. Akshay
Srivastava and Ms. Aditi Sinha,
Advocates.**

For the Respondent/Corporate-debtor

**:Mr. Virender Ganda, Sr.
Advocate, Mr. Vipul Ganda, Ms.
Dipika Ganda, Ms. Aastha Trivedi,
Ms. Alexnadra Celestine,
Advocates.**

ORDER


Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the corporate debtor has submitted that he has moved an application and the same has not yet come on the e-portal and the Counsel has prayed for grant of additional time for filing reply in the matter and he has also submitted that the application filed is with regard to maintainability of the petition after serving the copy on the Counsel for the

(Meenu)

financial creditor. The Learned Counsel for the financial creditor is directed to file reply within one week. Matter is adjourned to **05.05.2021**. The Learned Counsel for the financial creditor is directed to provide a copy of the reply to the application well in advance to the corporate debtor and corporate debtor has to file rejoinder if any within three days as far this application is concerned, no further extension of time will be granted. The parties are directed to argue the application on the next date of hearing i.e., **05.05.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)